

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 654/GT/2025

Date: 7th July 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff of Farakka Super Thermal Power Station Stage-I & II (1600 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

Additional Capital Expenditure

- a) *Details as per the requirement of 'PART 1, FORM- H' of Annexure-I to the 2019, Tariff Regulations.*
- b) *Reason for ACE claimed beyond the useful life not including in special allowance.*
- c) *Justification for claiming tariff beyond useful life submission on extension of life as per the direction of the APTEL.*
- d) *Documentary evidence along with justification with respect to the operation of the generating station and scope of work for ACE items claimed under Regulation 76 "Power to Relax" of 2019 Tariff Regulations.*
- e) *Details of ACE incurred for OEM related work for which the defect liability period was over and the expenditure that was within the defect liability period, along with the copy of contract issued to the OEM for such work.*
- f) *Relevant documentations/evidence in the form of Work Completion Certificates including cost and date of completion for the claimed Additional Capital Expenditure for the tariff period 2019-24.*
- g) *For ACE proposed under Regulation 25(2)(c) of 2019 Tariff Regulations, certificate of obsolescence for existing asset by the OEM or in absence of the same, a certificate from the competent authority regarding the obsolescence of the equipment.*
- h) *Submit the year-wise details of cumulative expenditure incurred till 31.03.2024 on "Upgradation of DDCMIS St-II" as claimed under Regulation 25(2)(d) of 2019 Tariff Regulations in Form 9 A of respective years.*

- i) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.*

Form J (Reconciliation of Capitalisation claimed vis-à-vis books of accounts)

- j) *Auditor certified Form J (Reconciliation of Capitalization claimed vis-à-vis books) and Form S (Liability Flow Statement) clearly bifurcating the liability against admitted & non-admitted items.*

Interest on Loan

- k) *Statement showing actual applicable rate of interest for each loan duly certified by the loan provider, including a certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form 13 considering actual applicable rate of interest.*

Capital Spares

- l) *Details of year-wise actual Capital Spares (number & value) consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, with appropriate justification for incurring the same and substantiating that the same is not funded through compensatory allowance or special allowance or claimed as a part of additional capitalization or consumption of stores and spares and renovation and modernization as per the third proviso of Regulation 35(1)(6) of 2019 Tariff Regulations..*

Ash Related

- m) *Petitioner to furnish supporting documents of revenue earned from sale of fly ash (excluding transportation charges if any paid by the petitioner) and a copy of accounts, duly certified by the Auditor.*
- n) *Detailed calculation and basis of ash transportation charges claimed by the Petitioner to be submitted. This shall include the award of transportation contracts, end-user certificates, price discovery mechanism, distance for which ash is transported, and reconciled statements of expenditure incurred.*
- o) *Submit the supporting documents regarding total Ash generated during the period 2019-24 (year wise), the quantity of ash dumped in ash pond and the quantity transported and utilized for other purposes.*
- p) *As per Form 3B, the ash transportation expenses have more than doubled between 2019 to 2024 while the revenue from sale of fly ash has reduced to one-fourth. Kindly explain the reason.*
- q) *Kindly explain the mismatch between revenue generated from sale of fly ash as submitted in Page 8 of petition and as submitted in Form 3B on Page 30.*

GCV

- r) *Month-wise Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for FY 2023-24, along with a copy of all actual bills raised by the coal companies.*

Security & Water Charges

- s) *Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant', along with proper justification and supporting documents, bills, and security assessments made in terms of Regulation 35 (1) (6) of 2019 Tariff Regulations. Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF, along with justification and documentary evidence for Additional Capital Expenditure claimed under power to relax/additional works.*
- t) *Petitioner to furnish the documentary evidences of water charges claimed in Form 3A including related to actual water consumption (in cubic meters), rate (Rs/ Cubic meter) and power charges, including samples of bills raised by the respective entity supplying the water.*
- u) *Submit the details of year-wise actual generation as per the notification by the Ministry of Environment, Forest and Climate Change and as per the first amendment of Regulation 35(1)(6) of 2019 Tariff Regulations.*

Special Allowance

- v) *Certify that the Special Allowance allowed under Regulation 28 of 2019 Tariff Regulations has been transferred regularly to a separate fund for utilization towards Renovation & Modernization activities.*
- w) *Petitioner is directed to share the expenditure incurred upon or utilized from the Special Allowance account for the period 2019-24.*

Exclusions

- x) *Details of asset-wise positive and negative exclusions in the respective format of Form K to be provided.*

Others

- y) *Submit the details of the MBOAs claimed that are part of capital cost along with certificate from the OEM confirming the useful life of the assets and confirm whether such assets have been fully depreciated in accordance with the provisions of 2019 Tariff Regulations.*

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **22.7.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Parties